

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 306**  
**RCP(IB)-8/ND/2023**  
**(Old Case IB2649(ND)/2019)**

**IN THE MATTER OF:**

Maxwell.

.... Petitioner/Applicant

Vs.

ASP Sealing Products Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent :

**ORDER**

**RCP(IB)-8/ND/2023**

It is stated by the Ld. Counsel appearing for the parties that this Adjudicating Authority vide order dated 11.06.2024 passed in “***(IB) No. 147(ND)/2021***” in the case of “***M/s. Continental Carbon India Limited Versus M/s. ASP Sealing Products Limited***” has admitted the Section 9 application and initiated CIRP against M/s. ASP Sealing Products Limited, who is the Corporate Debtor in the present case as well.

In view of the same, the Applicant is at liberty to file its claim before the IRP appointed in (IB) No. 147(ND)/2021.

The present application is **disposed of** accordingly.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**